

टोल प्लाजा की फुटेज से मुठभेड़ की सच्चाई

जागरण संवाददाता, नई दिल्ली: दिल्ली पुलिस स्पेशल सेल की काउंटर इंटेलिजेंस की ओर से मुठभेड़ में बदमाश अजय को मार गिराया गया। इस मुठभेड़ पर सवाल उठ गए हैं, ऐसे में इसकी सच्चाई जानने के लिए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) हर पहलुओं पर जांच कर रही है। पुलिस अधिकारी का कहना है कि पुलिस वाहन लाग और वायरलेस लाग के अलावा दिल्ली पुलिस से मृतक के काल विवरण रिकार्ड और मोबाइल की लोकेशन मांगी गई है। इसके अलावा जांच एजेंसियों को दिल्ली की सीमाओं पर लगे टोल प्लाजा की

फुटेज से जांच में मदद मिलेगी।

बदमाश अजय को 16 मई की आधी रात को उत्तर-पश्चिम दिल्ली में रोहिणी के पास एक सुनसान इलाके में पुलिस ने एनकाउंटर में मार गिराया था। मामले की मजिस्ट्रेट जांच के अलावा दिल्ली पुलिस की एक अन्य इकाई भी जांच कर रही है। कहा जा रहा है कि हत्या की जांच में घटनास्थल की ओर जाने वाली संपर्क सड़कों के अलावा दिल्ली की सीमाओं पर टोल प्लाजा से फुटेज प्राप्त करने और उनका विश्लेषण करने पर ध्यान केंद्रित किया जा रहा है। आरोप है कि राजस्थान के माउंट आबू से सादे कपड़ों में पुलिस वालों

ने अजय का अपहरण कर लिया था और आधी रात को दिल्ली में गोली मारकर हत्या कर दी। इस मामले की जांच वर्तमान में कई कारकों पर निर्भर करती है, जिनमें बैलिस्टिक, फॉरेंसिक और फिंगरप्रिंट रिपोर्ट शामिल हैं। ऐसा संदेह है कि अजय को दो बार गोली मारी गई। एक बार पीठ के निचले हिस्से और दूसरी बार छाती के दाईं ओर। प्रवेश और निकास घावों के आरेख को मृतक के हैंडवाश की फॉरेंसिक जांच के परिणाम जैसे अन्य विवरणों के साथ जोड़ा जाएगा, जो स्पष्ट करेगा कि क्या मृतक के हाथों पर बारूद था या नहीं?

टोल प्लाजा की फुटेज से जानेंगे मुठभेड़ की सच्चाई

जागरण संवाददाता, नई दिल्ली: दिल्ली पुलिस स्पेशल सेल की काउंटर इंटे्लिजेंस की ओर से मुठभेड़ में बदमाश अजय को मार गिराया गया। इस मुठभेड़ पर सवाल उठ गए हैं, ऐसे में इसकी सच्चाई जानने के लिए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) हर पहलुओं पर जांच कर रही है। पुलिस अधिकारी का कहना है कि पुलिस वाहन लाग और वायरलेस लाग के अलावा दिल्ली पुलिस से मृतक के काल विवरण रिकार्ड और मोबाइल की लोकेशन मांगी गई है। इसके अलावा जांच एजेंसियों को दिल्ली की सीमाओं पर लगे टोल प्लाजा की फुटेज से जांच में मदद मिलेगी।

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● राष्ट्रीय मानवाधिकार आयोग की टीम हर पहलू से कर रही है जांच

मार गिराया था। मामले की मजिस्ट्रेट जांच के अलावा दिल्ली पुलिस की एक अन्य इकाई भी जांच कर रही है। कहा जा रहा है कि हत्या की जांच में घटनास्थल की ओर जाने वाली संपर्क सड़कों के अलावा दिल्ली की सीमाओं पर टोल प्लाजा से फुटेज प्राप्त करने और उनका विश्लेषण करने पर ध्यान केंद्रित किया जा रहा है। इससे उन दावों को खारिज करने में मदद मिलेगी कि उसे बाहर से लाया गया और बेरहमी से मार दिया गया। आरोप है कि राजस्थान के माउंट आबू से सादे कपड़ों में पुलिस वालों ने अजय का अपहरण कर लिया था और आधी रात को दिल्ली में गोली मारकर हत्या कर दी।

● पुलिस और मृतक ने नाइन एमएम पिस्टल का इस्तेमाल किया था

इस मामले की जांच वर्तमान में कई कारकों पर निर्भर करती है, जिनमें बैलिस्टिक, फॉरेंसिक और फिंगरप्रिंट रिपोर्ट शामिल हैं। ऐसा संदेह है कि अजय को दो बार गोली मारी गई। एक बार पीठ के निचले हिस्से और दूसरी बार छाती के दाईं ओर। प्रवेश और निकास घावों के आरेख को मृतक के हैंडवाश की फॉरेंसिक जांच के परिणाम जैसे अन्य विवरणों के साथ जोड़ा जाएगा, जो स्पष्ट करेगा कि क्या मृतक के हाथों पर बारूद था या नहीं? इसी तरह घटनास्थल से जब्त की गई मृतक की पिस्टल और उसके हाथ के प्रिंट के मिलान पर फिंगर प्रिंट विशेषज्ञ की रिपोर्ट से पता चलेगा

कि क्या उसने वास्तव में बंदूक पकड़ रखी थी या नहीं। इस मामले में पुलिस और मृतक दोनों ने नाइन एमएम पिस्टल का इस्तेमाल किया था। एनएचआरसी ने पहले ही घटनास्थल का साइट प्लान और मुठभेड़ के दौरान पुलिसकर्मियों और मृतकों की स्थिति का विवरण मांगा है। एक अधिकारी ने कहा कि बैलिस्टिक रिपोर्ट स्पष्ट करेगी कि क्या वे शूटिंग के कोण और गोली के घावों की प्रकृति की पुष्टि करते हैं। जांच टीम मुठभेड़ में शामिल वाहनों की तकनीकी और यांत्रिक जांच भी करेगी और एक रिपोर्ट सौंपेगी। निर्यंत्रण कक्ष को पुलिस की प्रारंभिक सूचना के अनुसार एक हॉंडा सिटी कार घटनास्थल पर मिली है, जो अजय की मानी जा रही है। पुलिस की एसयूवी स्क्वार्डियो क्षतिग्रस्त हालत में मिली थी।

Times of India

Fake encounter? Footage & call records to unravel truth

<https://timesofindia.indiatimes.com/city/delhi/fake-encounter-footage-call-records-to-unravel-truth/articleshow/110812831.cms>

NEW DELHI: In what could help unravel the truth behind the death of a 24-year-old man in a "fake encounter" by the counter intelligence unit of Special Cell, the National Human Rights Commission (NHRC) is learnt to have sought the police vehicle logs and the wireless log besides the call details records and mobile location history of the deceased from Delhi Police. The man, Ajay, was killed around midnight on the night of May 16-17 at an isolated stretch near Rohini in north-west Delhi. A magisterial inquiry besides a probe by another unit of Delhi Police is being conducted into the matter.

The investigation into the killing, sources said, will need to focus on obtaining and analysing the footage from toll plazas at Delhi's borders besides from the approach roads leading to the spot. "It will help rule out claims that he was brought from outside and killed in cold blood," said an officer. There are allegations that Ajay was abducted by the cops in plain clothes from Mount Abu in Rajasthan and shot dead in Delhi at midnight. The probe currently relies upon these crucial factors - ballistic, forensic and fingerprint reports. It is suspected that Ajay was shot twice - once in the lower back and the second time on the right side of chest. "The diagram of entry and exit wounds will be corroborated with other details like the result of the forensic examination of 'hand wash' of the deceased which will clarify if there was gunpowder on the hands of the deceased. Similarly, the report of fingerprints experts on a match on prints on the deceased's pistol seized from the spot and his hand will reveal if he was indeed holding the gun," said a source. Interestingly, in this case, both police and Ajay have apparently used 9mm pistols.

"NHRC has already sought the site plan of the scene of occurrence and the details of the position of policemen and Ajay during the encounter. The ballistic report will clarify if the angle of shooting and the nature of bullet wounds corroborate," said an officer.

The probe team will also carry out the technical and mechanical examination of the vehicles involved in the encounter and submit a report. According to police's initial information to the control room, a Honda City car with registration number T012U*, believed to be of Ajay, was found at the scene. The police's Scorpio SUV with registration number DL 1 CAD 034* was found in damaged condition with "bullet marks on the front wind shield" and broken glass on the side window.

The case is currently being probed by cops from the outer-north district but is likely to be handed over to Crime Branch for further investigation, sources said.

If the family insists, CBI and Delhi High Court could also intervene. The statements of senior cops from Special Cell, including DCPs Pratiksha Godara and Manishi Chandra, may be recorded too. It will be ascertained if the encounter or the departure of policemen had their permission.

ged India is the second biggest threat to democracy after China. The report claimed India is interfering in Canadian democratic processes and institutions, including "through the targeting of Canadian politicians, ethnic media and Indo-Canadian ethnocultural communities."

According to CBC News, the report says that while India's foreign interference efforts are not as widespread as those of China, they are "of significant concern."

"India seeks to cultivate relationships with a variety of witting and unwitting individuals across Canadian society with the intent of inappropriately exerting India's influence across all orders of govt, particularly to stifle or discredit criticism of the Govt ," says the report.

The New Indian Express

Kerala: Victim of red tape, forgery for over 35 years, Sadanandan sees ray of hope

In 2018, the National Human Rights Commission (NHRC) had ordered the state chief secretary to pay a compensation of Rs 18 lakh for bureaucratic laxity in denying him the loan.

<https://www.newindianexpress.com/states/kerala/2024/Jun/09/kerala-victim-of-red-tape-forgery-for-over-35-years-sadanandan-sees-ray-of-hope>

ALAPPUZHA: Justice delayed is justice denied. Take the previously documented case of N Sadanandan, an elderly farm worker knocking on the doors of justice for over three-and-a-half decades and was earlier this month accorded some relief.

On June 4, the 73-year-old, who suffers from osteoporosis and struggles even to walk, received a notice asking him to appear before the Alappuzha deputy collector on June 12 with documents to prove that officials had colluded to deny him a self-employment loan.

In 2018, the National Human Rights Commission (NHRC) had ordered the state chief secretary to pay a compensation of Rs 18 lakh for bureaucratic laxity in denying him the loan. But official apathy further ensured that the file remained buried for years.

Sadanandan, who hails from Cheppad, applied for the Rs 1 lakh loan with the Kayamkulam employment office in June 1988. The Cheppad village officer buried his application in red tape for four years. Later, the official submitted a report to the district collector that said Sadanandan has an annual income of Rs 2,400 and the collector cleared his application. However, the employment officer put the order on hold for two years and produced a fake income certificate that showed that Sadanandan was ineligible for the loan. As part of his fight for justice, the agriculture worker approached many officials, including the prime minister's office (PMO). In 2011, the Kerala State Human Rights Commission (KSHRC) ordered that Rs 25,000 be immediately paid to the petitioner.

“Sadanandan represents the general public who are forced to wander government offices in search of justice. A farm labourer's relentless fight against the bureaucracy was relevant in the period of the implementation of the Right to Service Act,” an order issued by commission chairman N Natarajan said. “I even submitted memoranda to the Legislative Petitions Committee and People's Union for Social Justice pointing out the failures on the part of officialdom,” recounts Sadanandan, who had studied till 10th grade.

“In 2011, the KSHRC directed the payment of Rs 25,000 as reasonable compensation. Two years later, I filed a petition with the NHRC, which sought a report from the state chief secretary and issued an order to allot Rs 200 per day for 25 years and six months, which amounted to Rs 18,61,500. However, the chief secretary submitted that Rs 200 was my monthly income and those with a monthly income of above Rs 50 are not eligible for loan under the government's self-employment scheme,” says Sadanandan.

LatestLY

Congress Passes Resolution to Make Rahul Gandhi Leader Of Opposition in Lok Sabha: What is LoP? What Are the Privileges Associated With the Post? All You Need to Know

The extended Congress Working Committee (CWC), the highest executive forum of the party, unanimously passed a resolution on Saturday to appoint former chief Rahul Gandhi as the Leader of the Opposition in the Lok Sabha.

<https://www.latestly.com/india/news/congress-passes-resolution-to-make-rahul-gandhi-leader-of-opposition-in-lok-sabha-what-is-lop-what-are-the-privileges-associated-with-the-post-all-you-need-to-know-6023711.html>

New Delhi, June 8: The extended Congress Working Committee (CWC), the highest executive forum of the party, unanimously passed a resolution on Saturday to appoint former chief Rahul Gandhi as the Leader of the Opposition in the Lok Sabha.

Rahul Gandhi won the Lok Sabha elections from Raebareli in Uttar Pradesh and Wayanad in Kerala. After the Lok Sabha Polls, the Congress has emerged as the second-largest party in the election and improved its tally to 99, from 52 in the 2019 Lok Sabha poll. CWC Meeting: Congress Working Committee Passes Resolution To Appoint Rahul Gandhi As LoP in Lok Sabha, Say Sources.

What is Leader of Opposition?

The Leader of Opposition is a pivotal figure in a parliamentary democracy, serving as a counterbalance to the ruling party. This role involves scrutinising government policies, providing alternative viewpoints, and ensuring the accountability of the ruling party. In India, the LoP is also a member of key committees that influence crucial appointments, including the selection committees for the Chief Vigilance Commissioner, Chief Information Commissioner, and the National Human Rights Commission, among others. Sonia Gandhi Re-Elected As Chairperson of Congress Parliamentary Party (Watch Videos).

Privileges and Benefits

The LoP enjoys several privileges, similar to those of a Cabinet minister. These include a salary, official residence, and other allowances. The LoP also receives office staff and facilities to aid in their legislative and administrative duties. The position is crucial not just for the perks it offers but for the strategic advantage it provides in steering the opposition's agenda and maintaining a check on the executive branch.

The Push for Rahul Gandhi

Rahul Gandhi's potential elevation to the LoP position comes at a critical juncture. The Congress party believes that his leadership can revitalise the opposition and present a formidable challenge to the ruling Bharatiya Janata Party (BJP). Gandhi's experience and

stature within the Congress party make him a natural choice for this role. His appointment would signal a strong commitment by the Congress to hold the government accountable and to present a cohesive and effective opposition.

The Congress party's push for Gandhi's appointment is also a response to the need for a united and vocal opposition. Given the complexities of the current political landscape, having a leader of Gandhi's caliber in the LoP position is seen as essential for effective governance and democracy.

In conclusion, Rahul Gandhi's potential appointment as the Leader of Opposition in the Lok Sabha is a strategic move by the Congress party to strengthen its role and influence in Parliament. This position not only comes with significant privileges but also carries the weight of ensuring a balanced and accountable government.

(The above story first appeared on LatestLY on Jun 08, 2024 09:17 PM IST. For more news and updates on politics, world, sports, entertainment and lifestyle, log on to our website [latestly.com](https://www.latestly.com)).

Adda247

NHRC takes serious cognizance of 'Nata Pratha'

The National Human Rights Commission (NHRC) has issued a notice to four states- Uttar Pradesh, Madhya Pradesh, Rajasthan, and Gujarat.

<https://currentaffairs.adda247.com/nhrc-takes-serious-cognizance-of-nata-pratha/>

The National Human Rights Commission (NHRC) has issued a notice to four states- Uttar Pradesh, Madhya Pradesh, Rajasthan, and Gujarat. This notice follows a 2020 case in which a father sold his daughter for 2.5 lakhs and later filed a complaint with the commission upon discovering her dead body.

About 2020 case

In this case The Commission's directions come following its intervention in a complaint dated July 15, 2020, by the father of a minor girl who claimed that the child was allegedly kidnapped from Rajasthan's Salamgarh area, in district Pratapgrah. Her body was found in Danpur, in the district of Banswada.

"The Commission through its Investigation Division conducted a spot inquiry. It was found that the father himself sold her as part of a marriage deal to a man for ₹2.5 lakh. As part of the 'Nata Pratha' deal signed by their families and witnessed by villagers on July 11, 2019, the groom paid ₹60,000 and the remaining amount was to be paid by January 10, 2020,"

The commission further noted that when the groom failed to pay the remaining amount within the stipulated time, the father brought his daughter back and fixed her 'Nata' with another man for ₹32,000. The girl objected to this and went to live with her earlier husband at Gagarwa. She also complained to the Banswada SP, alleging that her father was an alcoholic and had made several attempts to fix her 'Nata' against her will with many boys to earn money and that he had also threatened to kill her. The police failed to take any action on her complaint, and she poisoned herself on June 16, 2020

NHRC Enquiry

The NHRC enquiry revealed that the father had filed the complaint in the Commission alleging the kidnapping and murder of his daughter to save himself from any action on the police complaint filed by her against him. The Investigation Division suggested legal action against the father of the girl for selling her minor daughter and action against the police personnel of Danpur for their inaction on the girl's complaint. The NHRC spot enquiry team also suggested that the State Government should enact a law to stop the social evil of 'Nata Pratha'.

Thereafter on 23rd January, 2020, the Commission deputed its Special Rapporteur to make an exhaustive enquiry into the matter of selling girls in Rajasthan. He also suggested the urgent need to address this social evil by multifaceted strategy as it violated

basic human rights. The Commission referred the matter to the Research Division also to suggest the measures in this regard.

Research Wing Observation

The Research wing observed that the 'Nata Pratha' is comparable to modern forms of prostitution. Among various measures, it suggested that besides enacting a law, the individuals involved in forcing women to go for 'Nata Pratha' must be prosecuted under laws relating to human trafficking and for selling the minor girls under the relevant provision of the POCSO Act to check this menace. It also suggested setting up a board or a group at the village level to register the cases of 'Nata Pratha' in addition to building awareness and providing education and employment to improve the economic and social status of girls and women.

Brief About NHRC

The National Human Rights Commission of India (abbreviated as NHRC) is a statutory body constituted on 12 October 1993 under the Protection of Human Rights Ordinance of 28 September 1993. It was given a statutory basis by the Protection of Human Rights Act, 1993 (PHRA). The NHRC is responsible for the protection and promotion of human rights, defined by the act as "Rights Relating To Life, liberty, equality and dignity of the individual guaranteed by the constitution or embodied in the international covenants and enforceable by courts in India"

Adda247

नाट प्रथा: एक सामाजिक अभिशाप के खिलाफ NHRC की पहल

<https://hindicurrentaffairs.adda247.com/nhrc-takes-serious-cognizance-of-nata-pratha/>

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने चार राज्यों- उत्तर प्रदेश, मध्य प्रदेश, राजस्थान और गुजरात को नोटिस जारी किया है। यह नोटिस 2020 के एक मामले का अनुसरण करता है जिसमें एक पिता ने अपनी बेटी को 2.5 लाख में बेच दिया और बाद में उसकी मौत की सूचना मिलने पर उन्होंने आयोग में शिकायत दर्ज की थी।

इस मामले में आयोग के निर्देश एक नाबालिग लड़की के पिता द्वारा 15 जुलाई, 2020 को एक शिकायत में हस्तक्षेप के बाद आए हैं, जिसमें दावा किया गया था कि राजस्थान के प्रतापगढ़ जिले के सलामगढ़ इलाके से बच्ची का कथित तौर पर अपहरण कर लिया गया था। उसका शव बांसवाड़ा जिले के दानपुर में मिला था।

बयान में कहा गया है, "आयोग ने अपने जांच विभाग के माध्यम से मौके पर जांच की। यह पाया गया कि पिता ने खुद उसे शादी के सौदे के हिस्से के रूप में एक व्यक्ति को ₹2.5 लाख में बेच दिया। उनके परिवारों द्वारा हस्ताक्षरित और 11 जुलाई, 2019 को ग्रामीणों द्वारा देखे गए 'नाट प्रथा' सौदे के हिस्से के रूप में, दूल्हे ने 60,000 रुपये का भुगतान किया और शेष राशि का भुगतान 10 जनवरी, 2020 तक किया जाना था।

आयोग ने आगे कहा कि जब दूल्हा निर्धारित समय के भीतर बची हुई राशि का भुगतान करने में सफल नहीं रहा, तो पिता अपनी बेटी को वापस ले आया और 32,000 रुपये में किसी अन्य व्यक्ति के साथ उसकी 'नाटा' तय की। लड़की ने इस पर आपत्ति जताई और अपने पहले पति के साथ गगरवा में रहने चली गई। उसने बांसवाड़ा के एसपी से भी शिकायत की, जिसमें आरोप लगाया गया कि उसके पिता एक शराबी थे और पैसे कमाने के लिए कई लड़कों के साथ उसकी 'नाटा' को ठीक करने के कई प्रयास किए थे और उन्होंने उसे जान से मारने की धमकी भी दी थी। पुलिस ने उसकी शिकायत पर कोई कार्रवाई नहीं की, और उसने खुद को 16 जून 2020 को जहर दिया।

NHRC जांच

NHRC की जांच में खुलासा हुआ कि पिता ने आयोग में शिकायत दर्ज कराई थी कि अपनी बेटी के अपहरण और हत्या का आरोप लगाया गया ताकि वह पुलिस शिकायत पर किसी कार्रवाई से खुद को बचा सके। जांच विभाग ने लड़की के पिता के खिलाफ उसकी माइनर बेटी को बेचने के आरोप में कानूनी कार्रवाई की सुझाव दी और दानपुर के पुलिस कर्मियों के खिलाफ उसकी शिकायत पर कार्रवाई की जाने की सिफारिश की। एनएचआरसी की स्पॉट जांच टीम ने इसके अलावा राज्य सरकार को 'नाटा प्रथा' की सामाजिक बुराई को रोकने के लिए कानून लाने की सिफारिश भी की।

इसके बाद, 23 जनवरी, 2020 को, आयोग ने इस मुद्दे की जांच के लिए अपने विशेष रिपोर्टर को नियुक्त किया था। उन्होंने बहुआयामी रणनीति द्वारा इस सामाजिक बुराई को संबोधित करने की तत्काल आवश्यकता का भी सुझाव दिया क्योंकि यह बुनियादी मानवाधिकारों का उल्लंघन करता है। आयोग ने इस संबंध में उपाय सुझाने के लिए मामले को अनुसंधान प्रभाग को भी संदेश भेजा।

रिसर्च विंग ने पाया कि 'नाट प्रथा' वेश्यावृत्ति के आधुनिक रूपों के साथ तुलनीय है। समिति ने सुझाव दिया कि कानून बनाने के अलावा महिलाओं को 'नाट प्रथा' के लिए मजबूर करने में शामिल व्यक्तियों पर मानव तस्करी से संबंधित कानूनों के तहत और नाबालिग लड़कियों को पॉक्सो अधिनियम के संबंधित प्रावधान के तहत बेचने के लिए मुकदमा चलाया जाना चाहिए। इसने लड़कियों और महिलाओं की आर्थिक और सामाजिक स्थिति में सुधार के लिए जागरूकता पैदा करने और शिक्षा और रोजगार प्रदान करने के अलावा 'नाट प्रथा' के मामलों को दर्ज करने के लिए ग्राम स्तर पर एक बोर्ड या एक समूह स्थापित करने का भी सुझाव दिया।

NHRC के बारे में संक्षिप्त जानकारी

भारत का राष्ट्रीय मानवाधिकार आयोग (संक्षिप्त रूप में NHRC) 28 सितंबर 1993 के मानवाधिकार संरक्षण अध्यादेश के तहत 12 अक्टूबर 1993 को गठित एक वैधानिक निकाय है। इसे मानवाधिकार संरक्षण अधिनियम, 1993 (PHRA) द्वारा वैधानिक आधार दिया गया था। NHRC मानव अधिकारों के संरक्षण और संवर्धन के लिए जिम्मेदार है, जिसे अधिनियम द्वारा "संविधान द्वारा गारंटीकृत व्यक्ति के जीवन, स्वतंत्रता, समानता और गरिमा से संबंधित अधिकारों या अंतर्राष्ट्रीय वाचाओं में सन्निहित और भारत में अदालतों द्वारा प्रवर्तनीय" के रूप में परिभाषित किया गया है।